

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A.No. 104/94  
in  
D.A.No. 470/94.

Dt. of Decision : 26.12.199

K. Rama Rao

.. Petitioner/  
Applicant.

vs

1. Union of India rep. by  
General Manager,  
S.E. Railway,  
Garden Reach,  
Calcutta-43.

2. Divisional Railway Manager (P)  
S.E. Railway,  
Visakhapatnam.

.. Respondents/  
Respondents.

Counsel for the Petitioner : Mr. Y. Subrahmanyam

Counsel for the Respondents : Mr. C.V. Malla Reddy, SC for Rlys.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

(23)

R.R.No. 470/94  
in  
D.A.No. 470/94.

Dt. of Decision : 26.12.1994.

ORDER

¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

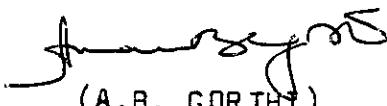
Heard learned counsel for the Review Petitioner.

2. In this Review Petition the request is for a reconsideration of the judgement in OA.470/94. In that judgement dated 02-06-1994, the request of the applicant for appointment to his son on compassionate ground was rejected on the ground that the applicant was medically invalidated and accordingly his son would not be entitled to ----- of the judgement of Supreme Court in Aditor General of India and Others Vs Shri G.Ananta Rajeswara Rao 1994 SCC (L&S) 500.
3. In the review petition it is now stated that subsequent to the issuance of the afore said judgement of the Supreme Court, Government of India issued O.M.No. 14014/20/90-Estt.(D) dated 09-12-1993. As per the said O.M. if a government servant is retired on medical grounds under Rule 38 of CCS (Pension) Rules, 1972, or corresponding provision in the Central Civil Service Regulations, before attaining the age of 55 years (57 years for Group 'D') his wife or son or daughter may be considered for appointment on compassionate grounds, if circumstances justify such appointment.



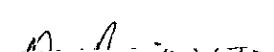
4. In view of the clear judgement of the Supreme Court on the subject, I am not inclined to undertake a review of the judgement in OA.No. 470/94. It is open to the applicant to approach the department to request for consideration of his employment in terms of the said O.M.

5. The RP is disposed of in the above terms.  
No costs.

  
(A.B. GORTHI)

MEMBER(ADMN.)

Dated : The 26th December 1994.  
(Dictated in Open Court)

  
Deputy Registrar(Judl.)

Copy to:-

1. General Manager, S.E.Railway, Union of India, Garden Reach, Calcutta-43.
2. Divisional Railway Manager(P), S.E.Railway, Visakhapatnam.
3. One copy to Sri. Y.Subrahmanyam, advocate, CAT, Hyd. spr
4. One copy to Sri. C.V.Malla Reddy, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

